

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 152/MP/2019

Subject : Petition under Regulations 11 and 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 read with other relevant provisions and Commission's directions in the Order dated 20.3.2017 in Petition No. 72/MP/2016 regarding FGD, etc.

Petitioner : Maithon Power Limited

Respondents : Tata Power Delhi Distribution Limited and Others

Date of hearing : 17.9.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Molshree Bhatnagar, Advocate, MPL
Shri Pankaj Prakash, MPL
Ms. Vinita Sasidharan, Advocate, TPDDL

Record of Proceedings

Learned Proxy counsel for the Petitioner sought adjournment in the matter due to non-availability of the arguing counsel. Learned counsel for the Respondent had no objection in this regard. Accordingly, the Commission adjourned the matter.

2. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**